

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 24 of 2011**

**Dated :7<sup>th</sup> July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Orissa Power Transmission Corporation Ltd. ... Appellant(s)**

**Versus**

**Orissa Electricity Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. R.K. Mehta &**  
**Mr. Antaryami Upadhyay & Mr. David**  
**Counsel for the Respondent(s) : Mr. Rutwik Panda for R.1**

**ORDER**

The learned counsel for the Respondent No.2 is absent. But it is seen from the record that already the Written Submissions have been filed on behalf of Respondent No.2 on 04.07.2011.

The learned counsel appearing for the Appellant seeks some time to file the rejoinder submissions since the factual aspects contained in the Written Submissions filed by Respondent No.2 have to be verified and further submissions to be made.

Post the matter on **11.08.2011.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

TS/KS